IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(CAA)-298/ND/2017

In the matter of Six Red Marbles (P) Ltd

....PETITIONER

SECTION:

Under Section 230-232

Order delivered on 31.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Vipul Ganda, Advocate Mr. Santosh Kr. Giri, Advocate

Ms. Mamta Rajput, PCS Ms. Aastha Trivedi, Advocate

For the Respondent/Corporate Debtor:-

ORDER

Learned Counsel for the petitioner is present and seeks to withdraw this petition. It is represented by the Ld. Counsel for the petitioner that as already stated in the Order dated 18.1.2018 in relation to 1st Transferor Company and the Transfereree Company, the petition which was pending before the Hon'ble NCLT, Chennai and has been allowed to be withdrawn and the petitioner being a part of the Amalgamation Scheme as the 2nd Transferor Company, this petition may also be allowed to be withdrawn.

Perusal of the order dated 09.1.2018 passed by the Hon'ble NCLT, Chennai, points out that the Petitioners therein have been allowed to withdraw the petition and in the circumstances, nothing survives in this petition and hence, it is dismissed as withdrawn.

(R. VARADHARAJAŃ) MEMBER (JUDICIAL)

-S-d-11

Surjit 31.1.2018